



2026:AHC:8239

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 43303 of 2025

Vikas

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjay Kumar Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Sanjay Kumar Yadav, learned counsel for the applicant, Ms. Anita Singh, learned Brief Holder for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Vikas, seeking enlargement on bail in Case Crime No. 170 of 2025, under Sections 309 (6), 317 (2) of the Bharatiya Nyaya Sanhita, 2023 and Section 3/25 of Arms Act, Police Station Kurra, District Mainpuri, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 9.10.2025. Learned counsel for the applicant submits that applicant had arrested the applicant on 7.10.2025 and falsely shown to be arrested in this very case crime number on 9.10.2025. Regarding false arrest of applicant on 7.10.2025, the sister of applicant had submitted an online complaint on Jan Sunwai portal of Government of U.P. on 8.10.2025. False recovery of one metal ring of yellow colour has been planted upon the applicant. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned Brief Holder has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations,

severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Vikas**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 13, 2026

Ravi Prakash